HARYANA GOVERNMENT

EXCISE AND TAXATION DEPARTMENT

Notification

The 12th January, 2023

No. 03/GST-2.— In exercise of the powers conferred under Sub-section (3) of Section 9 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017), the Governor of Haryana, on the recommendations of the Council, hereby makes the following amendments in Haryana Government, Excise and Taxation Department, Notification No.38/ST-2, dated the 30th June, 2017, namely:-

AMENDMENT

In Haryana Government, Excise and Taxation Department, Notification No.38/ST-2, dated the 30th June, 2017, in the Table, for serial number 3A and entries thereagainst, the following entries shall be substituted, namely:-

| " 3A. | 3301 24 00, 3301 25 10, 3301 25 20, 3301 25 30, 3301 25 40, 3301 25 90 | Following essential oils other than those of citrus fruit namely: - a) Of peppermint (Menthapiperita); b) Of other mints: Spearmint oil (ex-menthaspicata), Water mint-oil (ex-mentha aquatic), Horsemint oil (ex-menthasylvestries), Bergament oil (ex-menthacitrate), Mentha arvensis | Any Unregistered Person | Any Registered Person". |
|-------|---|--|-------------------------------|-------------------------------|
|-------|---|--|-------------------------------|-------------------------------|

2. This notification shall be deemed to have come into force with effect from the 1st January, 2023.

ANURAG RASTOGI,
Additional Chief Secretary to Government Haryana,
Excise and Taxation Department.

10123—C.S.—H.G.P., Pkl.